[Extract from the Chd. Admn. Gaz. (Extra.), dated the 4th April, 2014]

CHANDIGARH ADMINISTRATION

EDUCATION DEPARTMENT

Notifications

The 31st March, 2014

No. DHE-UT-Ad.III-13(14)99.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, read with the Government of India, Ministry of Home Affair's, Notification G.S.R. No. 3267, dated 1st November, 1966, Administrator, Union Territory, Chandigarh, is pleased to make the following Rules further to amend the Chandigarh Education Department (Sub-Office Cadre) (Group 'C') Non-Gazetted, Ministerial Rules, 2001.

1. Short title and commencement.—(i) These rules may be called the Chandigarh Education Department (Sub-Office Cadre) (Group 'C') Non-Gazetted, Ministerial (3rd Amendment) Rules, 2014.

(ii) They shall come into force at once.

2. In the Chandigarh Education Service (Sub-Office Cadre) (Group 'C') Non-Gazetted Ministerial Rules, 2001 in the Annexure-I appointed thereto pertaining to the Recruitment Rules for the post of Clerk in Sub-Office Cadre of Education Department, Union Territory, Chandigarh in

column No. 12 captioned 'In case of recruitment by promotion/deputation/transfer, grades from which promotion/deputation/transfer is to be made', the following shall be substituted :---

(i) Clerk.—From amongst the Group 'D' employees against 15% vacancies in a year having five years regular service in the cadre and possessing 10+2 qualification and a speed of 35 words per minute in English typewriting on Computer and has not crossed the age of 45 years at the time of appointment as Clerk. In case of non-filling of this percentage of vacancies in a year the same will not be carry forwarded to the next year.

SARVJIT SINGH,

Education Secretary, Chandigarh Administration.

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